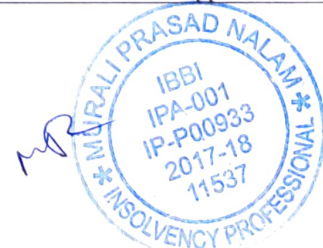


**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. BELOORBAYIR BIOTECH LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>M/s. BELOORBAYIR BIOTECH LIMITED</b>
2.	Date of incorporation of corporate debtor	02/03/2005
3.	Authority under which corporate debtor is incorporated / registered	Registered under companies Act 1956 ROC-Bengaluru
4.	Corporate Identity No. of corporate debtor	U73100KA2005PLC035741
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office: # 4112, Utkarsha, K R Road, Banashankari 2nd Stage, Bangalore, Karnataka 560070</b>
6.	Insolvency commencement date in respect of corporate debtor	<b>17<sup>th</sup> January 2023 (Order passed by honorable NCLT, Bengaluru on 15<sup>th</sup> December 2022)</b>
7.	Estimated date of closure of insolvency resolution process	16 <sup>th</sup> July 2023 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Murali Prasad Nalam IBBI/IPA-001/IP- P00933/2017-2018/11537
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address registered with Board:</b> Villa 67, Road 3, Dollar Meadows, Ambitus School Road, Near DRK Engineering College, Bowrampet, Hyderabad, Telangana ,500043  Email: <a href="mailto:bbl.cirp@gmail.com">bbl.cirp@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address for Correspondence:</b> Flat 109, Block B2, Sumadhura Sawan MTB, Near Euro School Whitefield, Hoodi, Mahadevapura Bangalore, 560048  Email: <a href="mailto:bbl.cirp@gmail.com">bbl.cirp@gmail.com</a>
11.	Last date for submission of claims	<b>31<sup>st</sup> January, 2022</b>
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

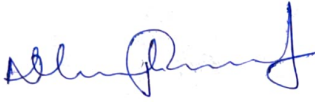


Notice is hereby given that the Honorable National Company Law Tribunal, Bengaluru has ordered the commencement of a corporate insolvency resolution process of the M/s. **BELOORBAYIR BIOTECH LIMITED** on **15<sup>th</sup> December 2022** [Order made available to interim resolution professional on **17<sup>th</sup> January 2023**].

The creditors of **BELOORBAYIR BIOTECH LIMITED** are hereby called upon to submit their claims with proof on or before **31<sup>st</sup> January 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



**Murali Prasad Nalam**  
**Interim Resolution Professional**  
**IBBI/IPA-001/IP- P00933/2017-2018/11537**



**Date and Place : 18<sup>th</sup> January 2023, Bengaluru**